

(16)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 17.2.2000

OA 206/94

Mali Ram, Banwari Lal Khati, Babu Lal, Mohd. Nusrat, Jonson Massey and Ramji Lal, all the applicants are working as Helper, C.S.I. (Construction), Western Railway, Jaipur/Phulera.

... Applicants

V/s.

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Jaipur.
3. Chief Signal Instructor (Cons), W/Rly, Jaipur.

... Respondents

CORAM:

HON'BLE MR. S. K. AGARWAL, MEMBER (J)
HON'BLE MR. N. P. NAWANI, MEMBER (A)

For the Applicant ... Mr. C. S. Sharma, proxy counsel
for Mr. Rajendra Sobi
For the Respondents ... Mr. Manish Bhandari

O R D E R

(PER HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER)

In this OA prayer of the applicant was to direct the respondents to take back the applicants in service as Helper with all consequential benefits.

2. The learned counsel for the applicants submits that the applicants have been conferred temporary status w.e.f. 18.5.95 vide order dated 8.6.95 and they have been regularised vide order of the Western Railway dated 28.7.97. Therefore, he submits that the required relief has already been given to the applicants and this OA has become infructuous.

3. In view of the submissions made by the learned counsel for the applicants, we dispose of this OA as having become infructuous. No order as to costs.


(N. P. NAWANI)


(S. K. AGARWAL)
MEMBER (J)